FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APOLLO SOYUZ ELECTRICALS PRIVATE LIMITED-CIN- U31100MH1997PTC106456

Relevant Particulars		
1.	Name of corporate debtor	Apollo Soyuz Electricals Private Limited
2.	Date of incorporation of corporate debtor	10/03/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31100MH1997PTC106456
5.	Address of the registered office and principal office (if any) of corporate debtor	EL – 74/75, Electronic Zone Mahape Navi Mumbai -400701
6.	Insolvency commencement date in respect of corporate debtor	Insolvency commencement date is 12.07.2021 wherein Hon'ble NCLT Order uploaded on NCLT website retrieved/ received on 04.08.2021. Certified copy already applied yet to be received. (NCLT, Mumbai Bench Order passed on 12.07.2021)
7.	Estimated date of closure of insolvency resolution process	08.01.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Kumar Lalit IBBI Registration No: IBBI/IPA-002/IP-N00760/2018-2019/12370
9.	Address and e-mail of the interim resolution professional, as registered with the Board	207, United Business Park 2nd Floor, Behind Old Passport Office, Road No. 11, Wagle Estate, Thane (West), Mumbai - 400604. Email: jupiter.legal@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	207, United Business Park 2nd Floor, Behind Old Passport Office, Road No. 11, Wagle Estate, Thane (West), Mumbai - 400604. Email: sanjay@jupiterlegal.in
11.	Last date for submission of claims	18.08.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Apollo Soyuz Electricals Private Limited in CP (IB) 3484/MB/C-II/2019 on 12.07.2021, wherein Hon'ble NCLT Order uploaded on NCLT website retrieved/ received on 04.08.2021. Certified copy already applied, yet to be received. (NCLT, Mumbai Bench Order in CP (IB) 3484/MB/C-II/2019 passed on 12.07.2021).

Sanjay Kumar Lalit
Insolvency Professional
IP Regn. No. IBBI/IPA-002/
IP-N00760/2018-2019/12370

Sanjay Lalit

The creditors of Apollo Soyuz Electricals Private Limited, are hereby called upon to submit their claims with proof on or before 18.08.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Sanjay Kumar Lalit
Date and Place : 05.08.2021, Mumbai

Sanjay Kumar Lalit
Insolvency Professional
IP Regn. No. IBBI/IPA-002/
IP-N00780/2018-2019/12370

India bags bronze, first hockey medal at Olympics since 1980

MIHIR VASAVDA
Tokyo, August 5

GOALKEEPER P R SREEJESH sprinted towards the far corner of the field, slid on his knees, pumped his fists and roared at the empty stands.

He jogged back, paid an emotional tribute by lying on the ground with folded hands in front of the goal mouth, somehow found his way to the top of the goal post, made funny faces and laughed hysterically.

Moments earlier, the joker of the pack had played his biggest hand.

With just seven seconds left in the playoff, Sreejesh parried away a goal-bound shot. And with that one flick of his hand, India exorcised the ghosts of 41 years of barren ignominy, ensuring a 5-4 win against Germany and a bronze medal in the Tokyo Olympics.

The last time India won a hockey medal at the Olympics, cricket was still the country's number two sport, the BJP had been formed less than three months before, tensions between Iraq and Iran were beginning to simmer, the Cold War was at its peak -- and the USA had defeated the USSR in a dramatic game of ice hockey that was labeled as 'Miracle on Ice.'

That was 1980. On Thursday, the heist coach Graham Reid's India pulled off on Thursday was no less miraculous. On an incredible morning,

The Indian players celebrate their victory over Germany in Tokyo on Thursday. India won the match, 5-4, to claim the bronze. PTI

India went 1-3 down to Rio Olympics bronze medallists Germany, equalised, then took a 5-3 lead, and conceded another late goal before surviving a barrage of attacks until the last second to record a logic-defying win.

Sports fans will know that no one beats Germany -- masters of 1-0 wins -- after going down by a goal especially in an Olympic medal match. And the scenes that followed had to be seen to be believed.

Hockey sticks flung upward came cart-wheeling down; the players hugged, danced and rolled over one another; captain Manpreet Singh collapsed to the ground, shouting and slapping the turf; Simranjeet Singh, whose two goals played a decisive role, ran aimlessly on the pitch, the rare occasion on Thursday when he looked clueless; Reid, the Australian behind the team's new psyche, jumped in the dugout with childlike joy; and in the stands, men and women sobbed.

India's hockey team had once again captured the imagination of the country.

"I don't have any words," Manpreet, who stood up to German aggression all through the game, said. "All these years, when we returned from big tournaments without a medal, the disappointment was greater, the regret was greater. So this time, we were certain that we didn't want to go back with any kind of regret, any 'what ifs'."

These "regrets" and "what ifs" had defined one Indian Olympics campaign after another and overshadowed the glow of the eight medals that the country desperately clung on to for four decades.

Indeed, after 25 minutes in their bronze medal playoff on Thursday, this Indian team found itself almost in the same position as other sides of the past. The Germans had bullied them into submission with their in-your-face aggression and raced to a 3-1 lead inside the opening half-hour.

It would have been tough to imagine an Indian team in the past standing up to such intimidation and fighting back. But this generation of players, toughened by the Hockey India League and a Junior World Cup win in 2016, came out hard to score four times in an enthralling display of attacking hockey. And they did that with discipline and fitness -- the credit goes to strength and conditioning coach Robin Arkell -- while not giving up on the old Indian flair.

Dahiya wins silver: 'this is okay, but my target was gold'

MIHIR VASAVDA
Tokyo, August 5

IT IS THE BIGGEST dilemma for an athlete at the Olympic Games: do you lose gold or win silver?

On Thursday, Ravi Dahiya became only the fifth athlete in India's sporting history to win a silver medal at the Olympics. But when he was told to go backstage for the medal ceremony, he trudged across reluctantly.

Even on the Games podium, the highest point of an athlete's career, Dahiya had the look of someone who had been forced to stand there. His glum face stood in sharp contrast to those of the other two winners as he picked up the medal from a shiny tray and wore it around his neck.

"What's the point of this?" he asked later. "I had come here with only one target, a gold medal. This is okay, but it's not gold."

Perhaps, Dahiya will smile when he learns of the impact his medal has already had. Haryana's Nahari, Dahiya's village, is all set to get a brand-new indoor stadium. Of course, the wrestler didn't know that yet. He'd kept his phone switched off for several weeks, not even speaking to his parents to avoid distractions. "But if I had won the gold medal, I'd have felt better," he said.

Dahiya bowed out in the final of the 57-kg class but not before giving a massive scare to his Russia rival and two-time world champion Zavur Uguev in the 7-4 verdict.

Dahiya had qualified for the final with a bunch of stunning qualifying round wins on Wednesday, including a cinematic takedown of Asian champion Nurislam Sanayev.

He had lost to Uguev once before in the world championship final in 2019. "The World Championship is tougher...At the Olympics, it's relatively easier because the number of bouts we compete in are fewer and we get more time to rest," Dahiya said.

Rest, however, was something he didn't properly get before the final.

IDBI BANK
CIN :- L65190MH2004GOI148838

PUBLIC NOTICE FOR SALE
Pune II Regional Office,Office No.103A,First Floor,Pride House, 108/7,University Road,Shivaji Nagar Pune-411016

SALE OF IMMOVABLE PROPERTIES

The undersigned being the Authorized Officer (AO) of the IDBI Bank Ltd. (IDBI) invites Bids/Offers through E-Auction for sale of the following properties under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the Security Interest (Enforcement) Rules, 2002, possession whereof has been taken by the AO, IDBI Bank Ltd on the dates mentioned below :

Name of the borrower	Loan A/c No. & Outstanding Loan Amount	Date of Demand Notice/ Possession	Reserve Price & EMD amount. (Rs.)	Inspection Date	Description of Property
BHUMIJA NISHID JADHAV	0676675100002356 Outstanding Rs.19,63,392/- plus unapplied interest from 10.01.2019	14.06.2019 / 18.02.2021	Rs.23,10,000/- & Rs.2,31,000/-	Wednesday 01.09.2021	Flat No. 41, 5th Floor, Swami Sparsh, S. No. 76, Dhayari Pune 411 041. Admeasuring 52.50 Sq.Mtrs. i.e. 565 Sq fts
SHANKARPRASAD RANJIT JANA	0459675100002950 Outstanding Rs.30,51,339/- plus unapplied interest from 11.09.2018	17.09.2018 / 03.03.2021	Rs.25,20,000/- & Rs.2,52,000/-	Thursday 02.09.2021	Flat No. 301, 3rd Floor, Sonaidada Apartment, Near Ashoka Chowk, which is situated of CTS 109, at Nanapeth, Pune -4110002, admeasuring 530 Sq.ft ie. 43.51 Sq mtrs.
Mrs. POONAM PREMNATH GAIKWAD	0607675100004688 Outstanding Rs.26,63,127- plus unapplied interest from 10.12.2019	22.01.2020 / 24.03.2021	Rs.36,00,000/- & Rs.3,60,000/-	Friday 03.09.2021	Flat No. 05, Ground Floor, Building No.P-13, Gandharvanagari, Tapkir Nagar, Gat no.452/1/1, Bhosari, Pune Nashik Highway, Moshi, Pune-412105, admeasuring 50.09 Sq Mtrs ie.539 Sq.Ft. along with sit out 3.81 Sq.Mtrs ie. 41 Sq.Ft and adjacent garden of 33.45 Sq. Mtr ie.360 Sq.Ft.
M/s SANJEEVANI AGROTECH IND.PVT LTD.	520673200000091 & 0520653800000037 Total Outstanding Rs.21,66,760/- plus unapplied interest from 01.01.2018	05.01.2018 / 12.03.2020	Rs.53,10,000/- & Rs.5,31,000/-	Wednesday 01.09.2021	immoveable/moveable properties situated within Gat no.475 adm.4600 sq mt. NA plot at Village Katphal Tal.Baramati

Last Date of Submission of EMD along with Bid Forms/Documents	Date of E-auction
Monday 06 Sept.2021 upto 4.00 pm.	Tuesday 07 Sept. 2021 from 11.00 am to 1.00 pm (with unlimited extension of 5 mins)

Pune II Regional Office,Office No.103A,First Floor, Pride House,108/7,University Road,Shivaji Nagar Pune-411016

Gist of the terms & conditions appearing in Bid Document:

1. The sale of Secured Assets is on **"as is where is basis"**, **"as is what is basis"**, **"whatever there is basis" and "no recourse basis"** for and on behalf of the Secured Creditor viz.: IDBI Bank Ltd. All statutory liabilities / taxes / maintenance fee / electricity / water charges/ property taxes etc., outstanding as on date and yet to fall due would be ascertained by the bidder(s) and would be borne by the successful bidder, Bank does not take any responsibility to provide information on the same.
2. The sale would be conducted through E-Auction platform at website **www.bankeauctions.com** through e-auction service **provider M/s C1 India Pvt. Ltd.**
3. The aforesaid property shall not be sold below the reserve price as mentioned above.
4. The sale shall take place on the expiry of 30 days from the date of publication of this notice.
5. The Earnest Money Deposit – (EMD) will not carry interest. AO may retain EMD of top three bidders up to 3 months from the date of E-auction.
6. The AO may permit inter-se bidding among the top three bidders.
7. The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) on the same day of confirmation of sale or not later than next working day. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money.
8. AO reserves the right to accept or reject any or all bids without assigning any reason(s). In case all the bids are rejected, the AO reserves the right to sell the assets by any of the modes as prescribed in the SARFAESI Act.
9. The Secured Assets mentioned in the Bid Document are based on the charges/mortgages created by the Borrowers in favour of Secured Creditor, the details whereof are given in the bid document. Interested parties are requested to verify the details of the Secured Assets and inspect the records relating to mortgaged assets available with AO on request.
10. Secured creditor do not take responsibility for any errors/omissions/discrepancy/ shortfall etc in the secured Assets or for procuring any permissions etc or for the dues of any authority established by law.
11. The Secured Assets are being sold free from charges and encumbrances know to Secured Creditor.
12. The successful bidder would be required to bear all the necessary expenses like stamp duty, registration, expenses, tax liabilities, if any etc for transfer of secured asset.
13. The Bid Document, which contains the detailed terms and conditions of sale, bid forms etc. may be obtained from any of our branch office free of charge, on all working days or can be downloaded from IDBIs website www.idbibank.in and **www.bankeauction.com**
14. Interested parties may contact **Shri Prasad Kulkarni, Authorised Officer, IDBI Bank Ltd Retail Recovery, IDBI House, 3rd Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune- 411004 on (T) 020 – 66004122 (e-mail) prasadm.kulkarni@idbi.co.in or Shri Sunil Panse T (020) 25681503 (email) sunil.panse@idbi.co.in or Shri Manish Lahrani on (T) 020- 66458918 (e-mail) manish.lahrani@idbi.co.in**

Place : Pune
Date : 06.08.2021

Sd/-
Authorised Officer

apis

APIS INDIA LIMITED
CIN: L51900DL1983PLC164048
Regd. Office: 18/32, East Patel Nagar, New Delhi-110008
Tel: 011-43206650 | Fax: 011-25713631
E-mail:mail@apisindia.com
Website: www.apisindia.com

NOTICE

Notice is hereby given that pursuant to the regulation 29 read with regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the meeting of the Board of Directors of the Company will be held on Saturday, the **14th day of August, 2021**, at the Registered Office of the Company at 18/32, East Patel Nagar, New Delhi-110008, inter alia to transact the following businesses:

A. To consider, approve and take on record the unaudited financial results (Standalone & Consolidated) of the company for the quarter ended June 30, 2021.

B. Any other business with the permission of chair.

Further for the purpose of above and in terms of Company's Code of Conduct for Prevention of Insider Trading, the intimation regarding the closure of trading window [i.e. from Thursday, July 01, 2021 till Forty Eight (48) hours post the date of Board Meeting] for dealing in the securities of the Company has already been submitted to the Stock Exchange.

The said notice is also available on the website of the company at **www.apisindia.com** and on the website of the Stock Exchange viz. BSE Limited at **www.bseindia.com**.

For APIS India Limited
Sd/-
Amit Anand
(Managing Director)
DIN: 00951321
Place: New Delhi
Date: August 05, 2021

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF APOLLO SOYUZ ELECTRICALS PRIVATE LIMITED- CIN- U31100MH1997PTC106456

RELEVANT PARTICULARS

1.	Name of corporate debtor	Apollo Soyuz Electricals Private Limited
2.	Date of incorporation of corporate debtor	10/03/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U31100MH1997PTC106456
5.	Address of the registered office and principal office (if any) of corporate debtor	EL – 74/75, Electronic Zone Mahape Navi Mumbai -400701
6.	Insolvency commencement date in respect of corporate debtor	Insolvency commencement date is 12.07.2021 wherein Hon'ble NCLT Order uploaded on NCLT website retrieved/ received on 04.08.2021. Certified copy already applied yet to be received. (NCLT, Mumbai Bench Order passed on 12.07.2021)
7.	Estimated date of closure of insolvency resolution process	08.01.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sanjay Kumar Lalit IBBI Registration No: IBBI/IPA-002/IP-N00760/2018-2019/12370
9.	Address and e-mail of the interim resolution professional, as registered with the Board	207, United Business Park 2nd Floor, Behind Old Passport Office, Road No. 11, Wagle Estate, Thane (West), Mumbai - 400604. Email: jupiter.legal@yahoo.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	207, United Business Park 2nd Floor, Behind Old Passport Office, Road No. 11, Wagle Estate, Thane (West), Mumbai - 400604. Email: sanjay@jupiterlegal.in
11.	Last date for submission of claims	18.08.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Apollo Soyuz Electricals Private Limited in CP (IB) 3484/MB/C-II/2019 on 12.07.2021, wherein Hon'ble NCLT Order uploaded on NCLT website retrieved/ received on 04.08.2021. Certified copy already applied, yet to be received. (NCLT, Mumbai Bench Order in CP (IB) 3484/MB/C-II/2019 passed on 12.07.2021).

The creditors of Apollo Soyuz Electricals Private Limited, are hereby called upon to submit their claims with proof on or before 18.08.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Sanjay Kumar Lalit
Date and Place : 05.08.2021, Mumbai

SOMANY
Tiles | Bathware
ZAMEEN SE JUDEY

SOMANY CERAMICS LIMITED
(Regd. Office : 2, Red Cross Place, Kolkata, West Bengal - 700001, CIN: L40200WB1968PLC224116)
EXTRACT OF STATEMENT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30.06.2021

(Rs. in Lakhs)

Particulars	Quarter ended 30.06.2021	Quarter ended 30.06.2020	Year Ended 31.03.2021
Total Income from Operations	32,994	16,942	1,65,046
Net Profit for the period (before tax, exceptional and/or extraordinary items)	555	(3,576)	10,211
Net Profit for the period before tax (after exceptional and/or extraordinary items)	555	(3,576)	8,366
Net Profit for the period after tax (after exceptional and/or extraordinary items)	348	(2,637)	6,127
Total Comprehensive Income for the period [Comprehensive profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	348	(2,637)	6,268
Equity Share Capital	848	848	848
Other Equity			64,687
Earning per share			
Basic and Diluted (Face Value of Rs. 2/- each) (before/after Extraordinary item) in Rs. (not annualised)	1.05	(5.19)	13.62

Notes:

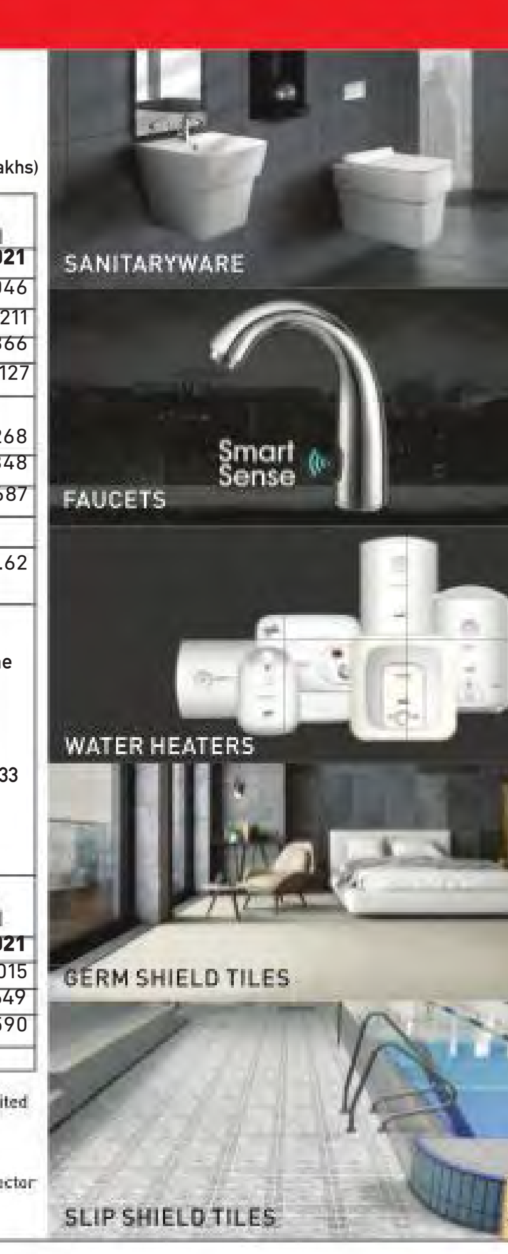
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on Company's website (http://www.somanyceramics.com) and the Stock Exchange websites of BSE (http://bseindia.com) and NSE (http://nseindia.com).
2. These financial results have been prepared in accordance with the Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.

Additional Information on Standalone Financial Results:

Particulars	Quarter ended 30.06.2021	Quarter ended 30.06.2020	Year Ended 31.03.2021
Total Income from operations	32,552	16,903	1,63,015
Net Profit before tax	779	(2,295)	7,649
Net Profit after tax	579	(1,712)	5,590

Date : August 5, 2021
Place : Noida

For Somany Ceramics Limited
Shreekant Somany
Chairman & Managing Director
DIN 00021423



MAHANAGAR TELEPHONE NIGAM LIMITED
CIN : L32101DL1986GOI023501
Corp. & Regd. Off. : Mahanagar Doorsanchar Sadan, 5th Floor, 9, CGO Complex, Lodhi Road, New Delhi-110003

NOTICE

Pursuant to Regulation 47 of SEBI (LODR) Regulations, 2015, Notice is hereby given that a meeting of the Board of Directors of Mahanagar Telephone Nigam Ltd., will be held on **Friday, 13th August, 2021** to inter-alia, consider and take on record the Unaudited Reviewed Financial Results of the Company for the Quarter ended on **30th June, 2021.**

It is also informed that Trading Window of MTNL will remain closed from **01.07.2021 to 15.08.2021 (both days inclusive).**

The notice is also being uploaded on **www.mtnl.net.in.**

PLACE: New Delhi
DATE: 30.07.2021

For MAHANAGAR TELEHONE NIGAM LIMITED
(S.R. SAYAL), COMPANY SECRETARY

RUTTONSHA
International Rectifier Limited
Regd. Office: 139/141, Solaris 1, B-Wing, 1st Floor, Saki Vihar Road, Powai, Andheri (East), Mumbai – 400072
Tel No. : 022-28471956; Fax : 022-28471959; E-mail:secretarial@ruttonsha.com; Website : www.ruttonsha.com; CIN : L31109MH1969PLC014322

NOTICE

Notice is hereby given pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the Company will be held on **Friday, 13th August, 2021** inter alia, to consider and approve the Un-audited financial results for the first quarter ended 30th June, 2021 (Q1) and to consider redemption of 2% Redeemable Optionally Convertible Cumulative Preference Shares of Rs.10/- each. This information is also hosted on the Company's website at www.ruttonsha.com and may also be accessed on the Stock Exchange website at www.bseindia.com

For **Ruttonsha International Rectifier Ltd.**
Sd/-
Bhavin P Rambhia
Company Secretary

Place – Mumbai
Date – 5th August, 2021

EESL ENERGY EFFICIENCY SERVICES LIMITED
(A JV of PSUs under the Ministry of Power)

CONVERGENCE ENERGY SERVICES LIMITED
(A wholly owned subsidiary of EESL)

RECRUITMENT NOTICE

CESL, a wholly owned subsidiary of Energy Efficiency Services Limited (EESL), which is a JV of PSUs under Ministry of Power, Government of India invites applications for the position of Manager (Commercial & BD) (Regular), Manager (Project Monitoring Cell) (Regular) and Manager (Public Relations) (Regular).

Details w.r.t detailed advertisement, eligibility criteria, selection mode, online application etc. shall be made available on CESL website under CESL HR Career Section from 06/08/2021. **www.convergence.co.in**

दूषित पाण्यामुळे पोटाचे विकार, रुग्णसंख्येत वाढ

पुणे, दि. ५, (प्रतिनिधी) : पावसाळ्यात दूषित पाणी किंवा दूषित पाण्यापासून बनवलेल्या अन्नपदार्थांच्या सेवनातून पोटाच्या विकारांचे रुग्ण दिसतात. नुकताच धरण परिसरात झालेल्या प्रचंड पावसामुळे खडकवासला धरणातून पाणी नदीत सोडण्यात आले आहे. त्यानंतर उलट्या, जुलाब आणि पोटाच्या विकारांच्या रुग्णसंख्येत वाढ झाली आहे. त्यामुळे पाणी उकळून पिण्याचे आवाहन डॉक्टरांकडून करण्यात येत आहे. पावसाळ्यात गढूळ पाण्यातील दूषित अंश पोटात गेल्याने उलट्या, जुलाबांचे रुग्ण आढळण्यास सुरुवात होते. मागील काही दिवसांमध्ये शहरालगतच्या धरण परिसरात मोठ्या प्रमाणावर पाऊस झाला.

त्यानंतर धरणातील पाणी नदीपात्रात सोडण्यात आले. पिण्याचे पाणी शुद्ध करून पुरवले जात असले, तरी खबरदारीचा उपाय म्हणून काही काळासाठी उकळून थंड केलेले पाणी पिण्याचे आवाहन महापालिकेच्या यंत्रणेकडून करण्यात आले आहे. मात्र, त्याचवेळी बाह्यरुग्ण विभागात येणाऱ्या उलट्या, जुलाब अशी लक्षणे असलेल्या रुग्णांच्या संख्येत वाढ झाल्याचे निरीक्षण डॉक्टरांकडून नोंदवण्यात येत आहे.

झेनिथ स्टील पाईप्स ॲण्ड इंडस्ट्रीज लिमिटेड

(पुर्वीची झेनिथ बिर्ला (इंडिया) लिमिटेड)
सीआयएन:एल२९२२०एमएच१९६०पीएलसी०११७७३
नोंदणीकृत कार्यालय: ५वा मजला, इंडस्ट्री हाऊस, १५९, चर्चगेट रेक्लेमेशन, मुंबई-४०००२०. **दूरध्वनी:**०२२-६६६१६८४००, **फॅक्स:**०२२-२२०४७८३५
E-mail:zenith@zenithsteelpipes.com, **Website:**www.zenithsteelpipes.com

सूचना

सेबी (लिस्टिंग ऑब्लिगेशन्स ॲण्ड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन्स २०१५ च्या नियम ४७(१)(अ) नुसार येथे सूचना देण्यात येत आहे की, ३० जून, २०२१ रोजी संपलेल्या तिमाहीकरिता कंपनीचे अलेखापरिक्षित वित्तीय निष्कर्ष विचारात घेणे, मान्यता देणे व नोंद पटावर घेणे याकरिता दालामल हाऊस, १ला मजला, नरीमन पॉईंट, मुंबई-४०००२१ येथे **शुक्रवार, १३ ऑगस्ट, २०२१** रोजी **झेनिथ स्टील पाईप्स ॲण्ड इंडस्ट्रीज लिमिटेड**च्या संचालक मंडळाची सभा होणार आहे.

सदर सभेचे वरील तपशील कंपनीच्या **www.zenithsteelpipes.com** वेबसाईटवर व स्टॉक एक्सचेंजसच्या **www.bseindia.com** व **www.nseindia.com** वेबसाईटवर उपलब्ध आहे.

झेनिथ स्टील पाईप्स ॲण्ड इंडस्ट्रीज लिमिटेडकरिता
सही/-
दिनांक: ०५.०८.२०२१ **सुनिल सुळेरे**
ठिकाण: मुंबई **कंपनी सचिव**

झोपडपट्टी पुनर्वसन प्राधिकरण

SRA/CO/OW/2021/29056
दि. : ०५/०८/२०२१

-: ऑनलाईन पध्दतीने सदनिका वाटपाची नोटीस :-

परेल लोकसेवा एसआरए सहकारी गृहनिर्माण संस्था मर्या, न.भु.क्र.१२०(पार्ट) व ११ (पार्ट), गांधीनगर, डॉ. ई. मॉसेज रोड, मांजरेकर लेन, वरळी, मुंबई-४०००१८ या भुखंडावरील पुनर्वसन योजनेतील झोपडीधारकांना कळविण्यात येते प्राधिकरण परिपत्रक क्र. १६२ दि. २३/१०/२०१५ अंशत: बदल आदेश दिनांक ३०/०६/२०२० नुसार संस्थेतील एकूण ६७ पात्र झोपडीधारकांना पुनर्वसन इमारतमधील निवासी सदनिकांचे सोडत पध्दतीने वाटप करण्यासाठी मा. सहाय्यक निबंधक, सहकारी संस्था, मुंबई शहर, झोपुप्रा, मुंबई यांचे दि. ०५/०८/२०२१ रोजी माझी प्राधिकृत अधिकारी म्हणून नियुक्ती केलेली आहे. त्यानुसार निवासी झोपडीधारकांची यादी पुनर्वसन योजनेच्या भुखंडावर नोटीशीसोबत प्रसिध्द करण्यात येत आहे. वाटप यादीमधील झोपडीधारकांच्या याबाबत सूचना व हरकती असल्यास त्यांनी दि. १०/०८/२०२१ पर्यंत प्राधिकरणाच्या खालील नमुद ईमेल (sravcmumbai@gmail.com) आयडीवर सादर कराव्यात. ईमेल आयडीवर प्राप्त झालेल्या सुचना व हरकती विचारात घेऊन कायम केलेली एकूण ६७ पात्र झोपडीधारकांसाठी सदनिका वाटप सोडतीचा कार्यक्रम **दि. १३/०८/२०२१ रोजी ठीक, दुपारी १२.३० वाजता** प्राधिकरणाच्या कार्यालयात ऑनलाईन पध्दतीने झूम ॲप (Zoom App) वर आयोजित केलेली आहे. प्रसिद्ध केलेल्या यादीनसार पनर्वसन योजनेतील पात्र झोपडीधारकांना अम ॲप (Zoom App) वर सोडतीद्वारे निवासी सदनिकांचे वाटप करण्यात येणार आहे. त्यानुसार सोडतीच्या दहा मिनिट अगोदरखाली दिलेल्या लिंकवर विहीत तारखेस व वेळेस लॉटरी प्रक्रियेत सहभाग घेण्यात यावा.

विषय :- झोपडपट्टी पुनर्वसन प्राधिकरणाचे परिपत्रक क्र. १६२ दि. २३.१०.२०१५ व ऑनलाईन पध्दतीने लॉटरी घेणेकामी अंश:बदल आदेश दि.३०.०६.२०२० नुसार ऑनलाईन झुम ॲप (Zoom App) वर सोडत पध्दतीने पुनर्वसन योजनेतील एकूण ६७ निवासी सदनिकांचे वाटप करणे.

(उदव डी. पिंगळे)
प्राधिकृत अधिकारी तथा
सहकारी अधिकारी श्रेणी-१, झो.पु.प्रा. मुंबई

टिप :
१) सोडतीसाठी पात्र (पती/पत्नी) झोपडीधारकांनीच ऑनलाईलन लॉटरीमध्ये विहित वेळेत व तारखेस सहभागी व्हावे.
२) सोडतीच्या वेळी ज्या झोपडीधारकांचे नांव परिशिष्ट-२ मध्ये पात्र आहेत अशा व्यक्ती अंध, अपंग व विधवा महिला कुटुंब प्रमुख यांनी पुनर्वसन इमारतीमधील खालच्या मजल्यावरील सदनिकांची प्राधिकरणाच्या sravcmumbai@gmail.com या ईमेल आयडीवर दि.१०/०८/२०२१ पर्यंत लेखी पत्राने मागणीकेल्यास परिपत्रकातील तरतुदीनुसार सदनिका वाटप करण्यात येईल. सदर गटातील व्यक्तींनी ईमेल आयडीवर शासनमान्य अंध-अपंग, याबाबतचा पुरावा सादर करणे आवश्यक आहे. तसेच विधवा झोपडीधारकांनी पतीचा मृत्यु दाखला सदर अर्जासोबत सादर करणे आवश्यक आहे.
३) ज्या झोपडीधारकांना परिशिष्ट २ मध्ये झोपडी ओळखपत्र शुल्क, नुकसान भरपाई व हस्तांतरण शुल्क भरणा करणेबाबत नमुद केलेले आहे, अशा झोपडीधारकांना सदर वाटपावेळी सदनिका वाटप करण्यात येईल. परंतु त्यांनी परिशिष्ट२ मधील नमूद शुल्क भरणा केले नंतर सदनिका वाटपपत्र देण्यात येईल.

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

WHITE ORGANIC RETAIL LIMITED

Registered Office: 312A, Kailas Plaza Vallabh Baug Lane, Ghatkopar (East), Mumbai 400077, Maharashtra, India. **Tel:** +91-22-25011983; **Telefax:** +91-22-25011984;
Email: info@whiteorganics.co.in; **Website:** www.whiteorganics.co.in

Open offer for acquisition of up to 28,36,080 (Twenty-Eight Lakhs Thirty-Six Thousand and Eighty) fully paid-up equity shares of face value of Rs. 10 /- (Rupees Ten Only) each ("Equity Shares") representing 26.00% (Twenty-Six percent) of the Expanded Voting Share Capital at a price of Rs 37.45/- (Rupees Thirty-Seven and Forty-Five Paise Only) per Equity Share payable in cash of White Organic Retail Limited ("WORL" or "the Target Company" or "TC"), from the Shareholders of the Target Company by Suumaya Retail Limited (hereinafter referred to as "Acquirer") along with Suumaya Industries Limited (formerly known as Suumaya Lifestyle Limited) (hereinafter referred to as "PAC") ("Offer" or "Open Offer") pursuant to and in accordance with Regulation 3(1) and 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendment thereto ("SEBI (SAST) Regulations").

This Post Offer Advertisement **("Post-Offer Advertisement")** is being issued by Fedex Securities Private Limited *(formerly Known as Fedex Securities Limited),* the Manager to the Offer **("Manager to the offer")**, on behalf of Acquirer and PAC, in connection with the Offer made by the Acquirer along with PAC, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations.

This Post Offer Advertisement is to be read in continuation of, and in conjunction with: (a) the Public Announcement *(the "PA")* dated May 21, 2021 ; (b) the Detailed Public Statement *(the "DPS")* which was published on May 28, 2021 in Financial Express (English, all editions), Jansatta (Hindi, all editions), and Mumbai Lakshadeep (Marathi, regional edition); (c) the Letter of Offer *(the "LoF")* along with Form of Acceptance-cum-Acknowledgement dated July 12, 2021; (e) the Offer Opening Advertisement and Corrigendum to the Detailed Public Statement published on July 19, 2021 in the same newspapers where DPS was published (the **"Offer Opening Public Announcement and Corrigendum"**).

Capitalised terms used but not defined in this Post Offer Advertisement shall have same meaning assigned to such terms in the LOF.

The Shareholders of the Target Company are requested to kindly note the following information relating to the Offer:

1.	Name of the Target Company	White Organic Retail Limited
2.	Name of the Acquirer and PAC	**Acquirer:** Suumaya Retail Limited **PAC:** Suumaya Industries Limited *(formerly known as Suumaya Lifestyle Limited)*
3.	Name of Manager to the Offer	Fedex Securities Private Limited
4.	Name of the Registrar to the Offer	Link Intime India Private Limited
5.	Offer Details	
	(a) Date of Opening of the offer	Tuesday, July 20, 2021
	(b) Date of Closure of the offer	Tuesday, August 03, 2021
6.	Date of payment of consideration	Not Applicable, since no Equity Shares were tendered in the Open Offer. (a)

7. Details of Acquisitions

Sr. No.	Particulars	Proposed in the Offer Document		Actuals	
7.1.	Offer Price	Rs. 37.45 per Equity Share		Rs. 37.45 Per Equity Share	
7.2.	Aggregate number of Equity Shares tendered	up to 28,36,080 (b)		NIL (a)	
7.3.	Aggregate number of Equity Shares accepted	up to 28,36,080 (b)		NIL (a)	
7.4.	Size of the Offer (Number of Equity Shares multiplied by offer price per Equity Share)	Rs. 10,62,11,196 (b)		NIL (a)	
7.5.	Shareholding of Acquirer before Share Purchase Agreement **("SPA")** and Public Announcement (No. & %)	NIL		NIL	
7.6.	Equity Shares Acquired by way of Share Purchased Agreement ("SPA") • Number • % of Fully Diluted Equity Share Capital	60,00,000 (c) 55.01 %		60,00,000 (c) 55.01 %	
7.7.	Equity Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	up to 28,36,080 (b) 26.00 %		NIL (a)	
7.8.	Equity Shares Acquired after Detailed Public Statement • Number of Shares Acquired • Price of the Shares Acquired • % of the Shares Acquired	NIL		NIL	
7.9.	Post Offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	88,36,080 (d) 81.01%		60,00,000 (a & c) 55.01%	
7.10.	Pre and Post Offer shareholding of Public Shareholders	**Pre – Offer**	**Post – Offer**	**Pre – Offer**	**Post – Offer**
	• Number • % of Fully Diluted Equity Share Capital	49,08,000 44.99 %	20,71,920 18.99%	49,08,000 44.99 %	49,08,000 44.99 %

(a) No Equity Shares have been tendered in this Open Offer. The same has been certified by the Registrar to the Open Offer vide its certificate dated August 04, 2021.
(b) Assuming full acceptance of the Offer.
(c) The Acquirer has entered into the SPA with the Seller, pursuant to which the Acquirer has agreed to acquire 60,00,000 (Sixty Lakhs) Equity Shares and as on the date of this Post Offer Advertisement, the same is in the process of transfer.
(d) Assuming full acceptance of offer of 28,36,080 (Twenty-Eight Lakhs Thirty-Six Thousand and Eighty) Equity Shares and acquisition through SPA of 60,00,000 (Sixty Lakhs) Equity shares aggregating upto 55.01% of the Expanded Voting Share Capital of the Target Company.

8. The Acquirer along with its Directors and PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations.
9. A copy of this Post Offer Advertisement will be available on the website of SEBI (www.sebi.gov.in), BSE Limited (www.bseindia.com), the Target Company (www.whiteorganics.co.in), Manager to Offer (www.fedsec.in) & Registrar to Offer (www.linkintime.co.in).

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

FEDEX SECURITIES PRIVATE LIMITED
B 7, 3rd Floor, Jay Chambers, Dayaldas Road, Vile Parle (East), Mumbai-400057, Maharashtra, India. | **Tel No.:** +91 81049 85249 | **Fax No.:** 022 2618 6966
E-mail: mb@fedsec.in | **Website:** www.fedsec.in | **Contact Person:** Yash Kadakia
SEBI Registration Number: INM000010163 | **Investor Grievance E-Mail:** mb@fedsec.in

Date : August 05, 2021
Place : Mumbai

जाहिर सुचना

मी **श्रीमती रेखा मनसुखलाल राजपूत** राहणार: **२११, ओम साई शक्ति को.ओ.हौसिंग सोसायटी, वृंदावन मार्ग, ओवरीपाडा, दहिसर (इस्ट), मुंबई- ४०००६८.** जाहिर करते की माझा मुलगा **नैनेश मनसुखलाल राजपूत** यांचा मृत्यु दि. **१३/०४/२०१९** रोजी झाला. त्यांचे नावावर

BAJAJ PULSAR 220 DTSI F (MH47F8541)
Chassis No. MD2A13EZ3FCG15483

बाईक रजीस्टर्ड आहेत. ज्याचे कानुनन वारिस मी **रेखा मनसुख राजपूत** आहे आणि माझे नावावर ट्रान्सफर करण्यासाठी **R.T.O. BORIVALI** येथे अर्ज केला आहे. जर कोणाला काही हरकत असल्यास त्यांनी **१५ दिवसांचे** आत **R.T.O. BORIVALI** येथे संपर्क करावा.

जाहिर नोटीस

आम जनतेला माहितीकरीता कळविण्यात येते की आमचे अशिल श्री. मिलिंद श्रीराम मयेकर हे रिवेरा को. ऑप. हौ. सो. लि. (Registration No. TNA/ DOM/ HSG/(TC) / २८१७२/२०१५) हया संस्थेचे सभासद असून सदनिका नं. बी १४०१ क्षेत्रफळ ६६८ चौ. फुट कारपेट इ एक ओपन कार पार्कीग चौदावा मजला ह्यारीवेरा बीह रिवेरा को. ऑप. हौ. सो. लि. कासा वेल्ला निळजे डोंबिवली पुर्व ४२१२०४ या सदनिकेबाबत संस्थेचे प्रत्येकी ५० रूपये किंमतीचे अनुकमांक ८८१ ते ८९० हे १० भाग असलेले सोसायटी शेअर्स सर्टिफीकेट नं. ०८७ आमचे अशिलाने धारण केलेले आहे.

सदर सदनिका आमचे अशिलाने त्यांची आई श्रीमती. माधवी श्रीराम मयेकर यांच्यासह संयुक्त रीत्या दिनांक १९.०४.२०१० रोजीच्या आणि सह दुय्यम निबंधक कार्यालय कल्याण ३ यांचे कार्यालयात दिनांक २३.०४.२०१० रोजी नोंदणीकृत दस्त कं. २८६० / २०१० अन्वये नोंदणीकृत केलेल्या करारनामा या दस्ताद्वारे मेसर्स लोढा इ्वेलर्स प्रा. लि. यांच्याकडून कायमस्वरूपी विकत घेतली. आमच्या अशिलांची आई श्रीमती. माधवी श्रीराम मयेकर हिचे दिनांक ०४.०२.२०१८ रोजी निधन झाले असून त्यांच्या मृत्यूपश्चात त्यांना पती श्री. श्रीराम खेळाजी मयेकर व दोन मुले अनुकमांक श्री. मिलिंद श्रीराम मयेकर व श्री. अभय श्रीराम मयेकर हे कै. श्रीमती. माधवी श्रीराम मयेकर यांच्या हिस्स्यास त्यांचे कायदेशिर वारस असून या व्यतिरिक्त अन्य कोणीही कायदेशिर वारस नाहीत हे आमचे अशिल याद्वारे नमुद करत आहेत. श्रीमती. माधवी श्रीराम मयेकर यांच्या मृत्यूपश्चात आमचे अशिल व त्यांच्या संयुक्त नावे असलेले सोसायटी शेअर्स सर्टिफीकेट सोसायटी पदाधिकां यांनी दिनांक १२.०३.२०२१ रोजी अन्य वारसांच्या संमती द्वारे आमचे अशिलाच्या एकटयाच्या नावे हस्तांतरीत केले आहे.

तरी सदर सदनिका आमचे अशिलाने त्याम्च्या वडिलांच्या व लहान भावाच्या संमतीने विकायची ठरवलेली असून या मिळकतीच्या संदर्भामध्ये कोणीही व्यक्ती वा संस्था यांचे हक्क अधिकार गहाणदान बोजा तारण बक्षिसपत्र भाडेपइटटा खरेदीखत साठेखत कुलमुखत्यारपत्र अगर इतर स्वरूपात हक्क वा अधिकार असतील तर त्या व्यक्तीनृ संस्थेने आपल्या हरकती लेखी स्वरूपात खालिल नमुद केलेल्या पत्त्यावर योग्य त्या कागदपत्रांसह व पुराव्यासह सदरची नोटीस प्रसिध्द झाल्याच्या तारखेपासून १५ दिवसाच्या आत नोंदवाव्यात. मुदतबाहय हरकती आल्यास त्या आमचे अशिलांवर बंधनकारक राहणार नाहीत यांची संबधितांनी नोंद घ्यावी.

सही /-
ॲड. आर. आर. प्रधान
सी -71, कस्तुरी प्लाझा.
मानपाडा रोड डोंबिवली पुर्व
संपर्क कं. **9870704981**
Dt: 06.08.2021

जाहीर नोटीस

सदर जाहीर नोटीसीद्वारे तमाम जनतेस कळविण्यात येते की, शफिक अहमद लियाकत हुसेन भाटी व अंजुम आरा शफिक अहमद भाटी हे सोपारा गुलमोहर को.ऑ.हौ.सो.लि. चे सभासद तसेच त्यातील सदनिका क्र. २०४, दुसरा मजला, सोपारा गुलमोहर को.ऑ.हौ. सो.लि., गांव मौजे सोपारा, नालासोपारा (पश्चिम), ता. वसई, जि. पालघर हया सदनिकेचे संयुक्त मालक होते तरी त्यापैकी अंजुम आरा शफिक अहमद भाटी यांचे दिनांक ०९/११/२०२० रोजी निधन झाले आहे. तरी त्यांच्या मृत्युपश्चात माझे अशिल व अंजुम आरा शफिक अहमद भाटी यांचे पती शफिक अहमद लियाकत हुसेन भाटी यांनी ते अंजुम आरा शफिक अहमद भाटी यांचे एकमेव वारस असल्याकारणे सदर मयत सभासदाचे भाग व हितसंबंध हस्तांतरीत करण्यासंबंधी सोपारा गुलमोहर सहकारी गृहनिर्माण संस्था मर्यादीत संस्थेकडे अर्ज केला आहे.

तरी या नोटीशीव्दारे संस्थेच्या भांडवलात मालमत्तेत असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरीत करण्यासंबंधी मयत सभासदाचे वारसदार किंवा अन्य मागणीदार हरकतदार यांच्याकडून हक्क, मागण्या, हरकती मागवण्यात येत आहेत, तरी सदर सदनिकेवर कोणाचा कोणत्याही प्रकारचा हक्क हिस्सा हितसंबंध असल्यास **ही नोटीस प्रसिद्ध झाल्यापासुन ७ दिवसांच्या आत मला खालील पत्यावर लेखी पुराव्यासह कळवावे अन्यथा तसा कोणाचाही कोणत्याही प्रकारचा हक्क, हितसंबध, हिस्सा, अधिकार नाही व असल्यास** तो सोडुन दिला आहे असे समजण्यात येईल आणि मयत सभासदांचे संस्थेच्या भांडवलातील मालमत्तेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत पुढील कार्यवाही करण्यात येईल याची नोंद घ्यावी.

सही/-
ॲड. निशिगंधा जयंत परब.
पत्ता : ए/१०१, काशी कृपा को.ऑ.हौ.सो.लि., दिपक मेडीकल जवळ, एस. टी. डेपो रोड, नालासोपारा (प) - ४०१ २०३.

PUBLIC NOTICE

Shri Omprakash B. Lahoti, the bonafide member of Madhuban Premises Cooperative Housing Society Ltd., situated at S.V. Road, Goregaon (West), Mumbai-400104 and holding Flat No. 301 on Third Floor of the building of the Society, has reported to the Society that the Original Share Certificate has been lost/misplaced and application has been made for duplicate Share Certificate. The Original Registered Sale Agreement dated 20th December, 1965 has also been misplaced/lost or stolen.

The Society hereby invites claims and objections from claimants/objector or objectors for issuance of duplicate Share Certificate within the period of 14 (fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for issuance of duplicate Share Certificate to the Secretary of Madhuban Premises Co-operative Housing Society Limited, at S.V. Road, Goregaon (West), Mumbai-400104 if no claims/objections are received within the period prescribed above, the Society shall be free to issue duplicate Share Certificate in such manner as is provided under the bye-laws of the Society. The claims/objections, if any, received by the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants/objectors, with the Secretary of the Society between 10.00 AM to 4.00 PM on working days from the date of the publication of the notice till the date of expiry of its period.

For and on behalf of Madhuban Premises Co-op Housing Society Ltd.,
Sd/ - (Hon. Secretary)
Place: Mumbai **Date:** 06.08.2021

PUBLIC NOTICE

SAPANA VINAYAK SONAWANE & VINAYAK MESUJI SONAWANE member of the GOLDEN NEST-*, SONAM ASHISH CHD. LTD., having address at, Phase-VIII, New Golden Nest, Mira Bhayander Road, Bhayander (E)., Dist. Thane - 401 105., and holding Flat No. 201, Wing-G, in the building of the Society, died on 14/04/2021 & 13/12/2012 respectively without making any nomination. SMT. PUSHPA VINAYAK SONAWANE applied for sole membership of the society The society hereby invites claims or objection from the heir or heirs or other claimant or claimants/ objector or object to the transfer of the said shares & interest of the deceased member in the capital / property of the Society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his / her / their claims / objections for transfer of shares and interest of the deceased member in the capital / property of the Society. If no claims / objctions are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased member in the capital / property of the Society in such manner as is provided under the bye-law of the Society. The claims / objections, if any, received by the Society, transfer of shares and interest of the deceased member in the capital / property of the Society shall be dealt within the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants / objectors, in the office of the Society / with the secretary of the Society between 10.00 A.M to 6.00 P.M from the date of publication of the notice till the date of expiry of its period. **Date : 06/08/2021**

For and on behalf of,
The GOLDEN NEST-8, SONAM ASHISH LTD.,
SECRETARY / CHAIRMAN **Place : Bhayander (E)**

जाहीर सूचना

सर्वसामान्य जनतेस येथे सूचने देण्यात येत आहे की, शेठ वल्लभदास मेघजी चॅरीटी ट्रस्ट यांना श्रीमती नर्मदा रतनशी कोठारी यांच्याकडून खोली क्र.३१, इमारत क्र.१ली, ७८ गोविंदजी केणी रोड, परळ भोईवाडा, मुंबई-४०००१२ यांचे १५ जून, २०२० रोजी निधन झाले. यांची खोली क्र.३१ चे हस्तांतरणासाठी स्वर्गीय श्रीमती नर्मदा रतनशी कोठारी यांचे कायदेशीर वारसदारांच्या ताब्यात असलेल्या खोलीचे हस्तांतरणासाठी अर्ज प्राप्त झाला आहे.

जर कोणा व्यक्तीस सदर खोली क्र.३१ बाबत विक्री, अदलाबदल, भाडेपट्टा, परवाना, न्यास, मालकी हक्क, कायदेशीर हक्क, ताबा, जप्ती, लिस पेन्डन्स, तारण, अधिभार, बक्षीस, बँक/वित्तीय संस्थेकडील कर्ज किंवा अन्य इतर प्रकारे कोणताही दावा असल्यास त्यांनी सर्व आवश्यक दस्तावेजांसह सेठ वल्लभदास मेघजी चॅरीटी ट्रस्ट यांचे कार्यालयात सदर सूचना प्रकाशन तारखेपासून १५ (पंधरा) दिवसांच्या आत सादर करावेत. अन्यथा विश्वस्तांकडून श्रीमती नर्मदा रतनशी कोठारी यांचे कायदेशीर वारसदारांच्या संयुक्त नावे सदर खोली क्र.३१ बाबत वहिवाट अधिकार व भाडे देयक हस्तांतर केले जातील.

आज दिनांकीत ०६ ऑगस्ट, २०२१
सही/-
विश्वस्त
सेठ वल्लभदास मेघजी चॅरीटी ट्रस्ट

PUBLIC NOTICE

Notice is hereby given that Mr. Ajeykumar Sadanand Jadhav, occupant of Tanement No. 6254 in Bldg. No. 241, Devgiri Kutir Co-operative Housing Soc. Ltd., Pantnagar, Ghatkopar (East), Mumbai-400 075.

Late Sadanand Mohan Jadhav was the original allotee of tenement, Share certificate No. 31 to 35 was issued in the name of Late Sadanand Mohan Jadhav on the formation of Society which was now misplaced. Late Sadanand Mohan Jadhav had made a will and adoption deed in favour of Mr. Ajeykumer Sadanand Jadhav nephew. Late Sadanand Mohan Jadhav expired on 26/07/1983 and his wife Late Vishakha Sadanand Jadhav expired on 11/03/2008. MHADA has issued NOC for transferring the tenement in the name of my client Mr. Ajeykumar Sadanand Jadhav.

On behalf of my client Mr. Ajeykumar Sadanand Jadhav, the undersigned advocate hereby invites claims of objections from other heir/s or claimant/s or objector/s for the transfer of the said shares and interest of the deceased member in the property of the society in favour of the client within a period of 30 days from the publication of this notice, with copies of proofs to support the claim/objection at below mentioned address, If no claims/objections are received within the period prescribed above, the society shall be at the liberty to transfer the share of the deceased in the manner provided under the laws.

Sd/-
RAJESH C. KARAMKAR
Advocate High Court
Office Add.: Near Ramai 14/23
Resi.: 48/443, Ramabai Ambedkar Nagar, Ghatkopar (East), Mumbai - 400 075.
Mob.: 9892635910
Place : Mumbai Date : 06.08.2021

CORNUCOPIA CONSUMER VENTURE ADVISORY LLP

601, 6TH Floor, Fortune Heights, 29th Road, Bandra West, Mumbai-400050
LLPIN: AAN-8919
Email id: manu@sauce.vc

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009 In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In matter of CORNUCOPIA CONSUMER VENTURE ADVISORY LLP having its registered office at Maharashtra-400050.

CORNUCOPIA CONSUMER VENTURE ADVISORY LLP being the Applicant

PUBLIC NOTICE

Notice is hereby given to the General Public that the LLP proposes to make an application to Registrar of Companies under Section 13 of the Limited Liability Partnership Act, 2008 read with Rule 17 of LLP Rules, 2009 for change in address of Registered Office of the LLP from **601, 6th Floor, Fortune Heights, 29th Road, Bandra West, Mumbai-400050 to M-11 Tara Apartment Kalkaji, Near New Green Field School, New Delhi- 110019** Any person whose interest is likely to be affected by the proposed change of registered office of the LLP may within 21 days from the date of publication of notice, deliver or cause to be delivered or send by registered post his / her objections supported by an affidavit in original, stating therein nature of interest and grounds of opposition to the Registrar of Companies, Mumbai with a copy to the applicant at the address mentioned below : 6**01, 6th Floor, Fortune Heights, 29th Road, Bandra West, Mumbai- 400050.**

For and on behalf of
Cornucopia Consumer Venture Advisory LLP
Sd/-
Mr. Manu Chandra, Designated Partner
DPIN: 05327368
Date : 06/08/2021
Place : Mumbai

एरिस इंटरनॅशनल लिमिटेड

सीआयएन: एल२९१३०एमएच१९९५पीएलसी२४९६६७
नोंद.कार्या.:१२९, बी अन्सा इंडस्ट्रीयल इस्टेट, साकीविहार रोड, साकीनाका, अंधेरी (पू.), मुंबई-४०००७२.
३० जून, २०२१ रोजी संपलेल्या तिमाहीकरिता अलेखापरिक्षित वित्तीय निष्कर्षाचा अहवाल

तपशील	एकमेव संपलेली तिमाही ३०.०६.२०२१	एकमेव संपलेली तिमाही ३०.०६.२०२०
कार्यचलनातून एकूण उत्पन्न (निव्वळ)	२.००	३.५०
करपूर्व साधारण प्रक्रियेतून निव्वळ नफा/(तोटा)(कर, विशेष साधारण बाबपूर्व)	(४.८८)	(२.३०)
करानंतर साधारण प्रक्रियेतून निव्वळ नफा/(तोटा)(विशेष साधारण बाबनंतर)	(४.८८)	(२.३०)
करपुर्व कालावधीकरिता निव्वळ नफा/(तोटा)(विशेष साधारण बाबनंतर)	(४.८८)	(२.३०)
करानंतर कालावधीकरिता निव्वळ नफा/(तोटा)(विशेष साधारण बाबनंतर)	(४.८८)	(२.३०)
भरणा केलेले समभाग भांडवल (दर्शनी मूल्य रु.१०/- प्रतीभाग)	४६.२०	४६.२०
राखीव (मागील वर्षाच्या लेखापरिक्षित ताळेबंद पत्रकात दिल्याप्रमाणे पुनर्मुल्यांकित राखीव वगळून)	(६४.७६)	(६५.७९)
उत्पन्न प्रतिभाग (विशेष साधारण बाबपुर्व) (रू.१०/- प्रत्येकी)		
अ. मूळ	-	-
ब. सौमिकृत	-	-
उत्पन्न प्रतिभाग (विशेष साधारण बाबनंतर) (रू.१०/- प्रत्येकी)		
अ. मूळ	-	-
ब. सौमिकृत	-	-

टिप:
१. मागील वर्ष/कालावधीचे आकडे जेथे आवश्यक आहे तेथे पुनर्गठित/पुनर्नमूद केले आहेत.
२. वरील वित्तीय निष्कर्षाचे लेखासमितीद्वारे पुनर्विलोकन करण्यात आले आणि ५ ऑगस्ट, २०२१ रोजी झालेल्या संचालक मंडळाच्या सभेत मान्य करण्यात आले. ३० जून, २०२१ रोजी संपलेल्या तिमाहीचे निष्कर्ष वैधानिक लेखापरिक्षकाद्वारे मर्यादित पुनर्विलोकन करण्यात आले.
३. कंपनी फक्त एकमेव विभागात कार्यरत आहे आणि म्हणून एएस-१७ विभागीय निष्कर्ष कंपनीला आवश्यक नाही.

एरिस इंटरनॅशनल लिमिटेडकरिता
सही/- जयंती प्रधान
व्यवस्थापकीय संचालक
(डीआयएन:०८५२९०३९)
ठिकाण: मुंबई
दिनांक: ०५.०८.२०२१

Parle Industries Limited

(Formerly known as Parle Software Limited)

CIN:L21000MH1983PLC029128
Regd Office : B/6 Knox Plaza, Ground Floor, Mind Space, Malad West, Mumbai-400064
Tel No.40033979, Email: info@parleindustries.com, Website: www.parleindustries.com

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED 30TH JUNE, 2021

(Rupees in Lakhs excluding EPS)

PARTICULARS	Quarter Ended 30.06.2021 Unaudited	Quarter Ended 31.03.2021 Audited	Quarter Ended 30.06.2020 Unaudited	Year Ended 31.03.2021 Audited
I) Revenue From Operation	-	-	-	1.49
II) Other Income	87.03	17.85	9.89	64.36
III) Total Revenue (I+II)	**87.03**	**17.85**	**9.89**	**65.85**
IV) Expenses:				
a) Cost of material consumed	-	-	-	-
b) Purchase of stock-in-trade	(78.05)	-	-	-
c) Changes in inventories of finished goods, stock in trade and work-in-progress	78.05	-	-	1.49
d) Employee benefits expenses	1.80	4.82	1.17	8.64
e) Finance Costs	0.01	(0.02)	0.01	-
f) Depreciation and amortisation expense	0.06	5.12	5.15	20.51
g) Other expenses	86.51	91.34	2.79	115.49
Total Expenses (IV)	**88.39**	**101.26**	**9.13**	**146.13**
V) Profit (+) / Loss (-) before Exceptional and Tax (III-IV)	**(1.35)**	**(83.41)**	**0.76**	**(80.28)**
VI) Exceptional items	-	-	-	-
VII) Profit (+) / Loss (-) before Tax (V-VI)	**(1.35)**	**(83.41)**	**0.76**	**(80.28)**
VIII) Tax Expenses	-	**(28.24)**	-	**(30.85)**
1) Current Tax	-	-	-	-
2) (Excess) / Short provision for Tax	-	-	-	(2.61)
3) Deffered Tax	-	(28.24)	-	(28.24)
IX) Profit (+) / Loss (-) for the period (VII-VIII)	**(1.35)**	**(55.17)**	**0.76**	**(49.43)**
X) Other Comprehensive Income (OCI)				
I. Items that will not be reclassified to Profit and Loss	-	-	-	-
ii. Income Tax relating to Items that will not be reclassified to Profit or Loss	-	-	-	-
iii. Items that will be reclassified to Profit or Loss	-	-	-	-
iv. Income Tax relating to Items that will be reclassified to Profit or Loss	-	-	-	-
Total Comprehensive Income	-	-	-	-
XI) Total Comprehensive Income for the period	**(1.35)**	**(55.17)**	**0.76**	**(49.43)**
XII) Paid up Equity Share Capital (Face Value of Rs.10/ each)	**1,400.00**	**1,400.00**	**1,400.00**	**1,400.00**
XIII) Other Equity				
XIV) Earnings Per Share (of Rs.10/- each) (not annualised)				
(1) Basic (Rs.Per Share)	(0.01)	(0.39)	0.01	(0.35)
(2) Diluted (Rs.Per Share)	(0.01)	(0.39)	0.01	(0.35)

1 The unaudited financial results for the quarter ended 30th June, 2021 have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 05th August,2021. The unaudited Financial Results are prepared in accordance with Companies (Indian Accounting Standard) Rule, 2015 as prescribed under Section 133 of the Companies Act, 2013.
2 The figure for the quarter ended 31st March 2021 are the balancing figures between the audited financial figures in respect of the full financial year and unaudited published year to date financial figures upto 31st December 2020.
3 The Company has a subsidiary named "PSL Recycling Private Limited" . We would like to inform that as on 30th June 2021, there have been no transactions with the said subsidiary other than the payment of share capital. Since there have been no transactions and since the same is not material, the Company has not submitted Consolidated Results for the Quarter ended 30th June 2021.
4 The Company has two reportable segment i.e Infrastructure and Real Estate and Trading. In accordance with Indian Accounting Standards (Ind-AS 108), the Company has disclosed Segment results in the Financial Results.
5 Items of Incomes/Expenses/Assets/Liabilities including borrowings/advances, provision for various taxes, common administrative expenses, etc., which are not directly attributable/identifiable/allocable to an operating segment have been shown as Unallocable items.
6 The Figures have been regrouped and/or reclassified wherever necessary.

7 Segment wise Revenue Results and Capital Employed

PARTICULARS	Quarter Ended 30.06.2021 Unaudited	Quarter Ended 31.03.2021 Audited	Quarter Ended 30.06.2020 Unaudited	Year Ended 31.03.2021 Audited
Segment Revenue				
a. Infrastructure & Real Estate	-	-	-	-
b. Papers, Waste Papers & Allied Products	87.03	17.85	9.89	65.85
Net Sales/Income From Operation	**87.03**	**17.85**	**9.89**	**65.85**
Segment Results				
a. Infrastructure & Real Estate	-	-	-	-
b. Papers, Waste Papers & Allied Products	5.04	17.85	9.89	64.36
Less: Interest and Finance Charges	0.01	(0.02)	0.01	-
Total Segment Result before Tax	**5.03**	**17.87**	**9.88**	**64.36**
Less: Other Unallocable Expenditure	6.38	101.28	9.12	144.64
Total Profit before Tax	**(1.35)**	**(83.41)**	**0.76**	**(80.28)**
Capital Employed (Segment Assets - Segment Liabilities)				
a. Infrastructure & Real Estate	1,723.40	1,718.40	1,723.40	1,718.40
b. Papers, Waste Papers & Allied Products	400.03	331.47	352.44	331.47
c. Unallocable	(97.94)	(23.03)	1.19	(23.03)
TOTAL CAPITAL EMPLOYED	**2,025.49**	**2,026.84**	**2,077.03**	**2,026.84**

By order of the Board of Directors
For Parle Industries Limited
Sd/-
Rakeshkumar D. Mishra
Exe-Director
DIN: 06919510
Place: Mumbai
Date: 5th August, 2021

जाहीर सूचना

सर्वसामान्य जनतेस येथे सुचित करण्यात येत आहे की, माझे अशील **श्री. दिपक बाबुराव खंडागळे** यांनी येथे घोषित केले आहे की, ते तळ + पहिला मजला असलेली निवासी जागा खोली क्र.एफ-१२/ए प्रत्येकी मजल्यावर क्षेत्रफळ सुमारे १० फुट बाय १८ फुट चौ.फु., द्वारकाबाई बने चाळ, माने कंपाऊंड, काजुपाडा, बोरिवली (पुर्व), मुंबई-४०००६६ आणि गाव दहिसर, तालुका बोरिवली आणि मुंबई शहर व मुंबई उपनगर, नोंदणी जिल्हा व उपजिल्हा येथे असलेल्या जागेचे मालक आहेत आणि त्यांच्याकडे संपुर्ण ताबा आहे (सदर खोली जागा).

माझे अशिलांनी येथे नमुद केले आहे की, श्री. द्वारकाबाई बने यांच्याकडे मुळ मालकी हक्क आहे त्यांनी दिनांक १६ मे, २००० रोजीचे विक्री करारनामा अंतर्गत सदर खोली जागा श्री. स्वप्नेश कृष्णा सकपाळ यांच्याकडे विक्री व हस्तांतर केले आणि सदर श्री. स्वप्नेश कृष्णा सकपाळ यांनी दिनांक १३ ऑक्टोबर, २०११ रोजीचे विक्री करारनामा अंतर्गत माझे अशिलाकडे सदर खोली विक्री व हस्तांतर केली आणि माझे अशील सदर खोली जागेचे मालक झाले.

माझ्या अशिलांनी नमुद केले आहे की, माझ्या अशिलास सदर खोली जागा विक्री करारनामा निष्पादन करून योग्य रकमेकरिता इच्छुक खरेदीदारास विक्री व हस्तांतर करण्याची इच्छा आहे.

सर्वसामान्य जनतेस येथे कळविण्यात येत आहे की, जर कोणा व्यक्तीस सदर खोलीबाबत वारसाहक्क, परिरक्षा, मृत्युपत्र, बक्षीस, विक्री, तारण, अधिभार, न्यास, भाडेपट्टा, मालकी हक्क आणि/किंवा ताबा, अधिभार, परवाना, लिस पेन्डन्स, कायदेशीर हक्क किंवा अन्य इतर प्रकारे कोणताही दावा किंवा अधिकार असल्यास त्यांनी सदर सूचना प्रकाशन तारखेपासून **१४ (चौदा)** दिवसांत खालील स्वाक्षरीकर्तांना त्यांच्या कार्यालयात त्यांचे दावा सर्व आवश्यक दस्तावेजांसह सादर करावेत. अन्यथा अशा व्यक्तींचे दावा त्याग केले आहेत असे समजले जाईल आणि माझ्या अशिलांवर बंधनकारक असणार नाही.

सही/-
अमोल आरोते (वकील उच्च न्यायालय)
२, रानडे अपार्टमेंट, सावरपाडा कॉर्नर, काजुपाडा, बोरिवली (पुर्व), मुंबई-४०००६६.
ठिकाण: मुंबई
दिनांक: ०६.०८.२०२१

नमुना अ
जाहिर अधिसूचना
(इनसॉल्व्हेन्सी ॲण्ड बँकरप्टसी बोर्ड ऑफ इंडिया
(इनसॉल्व्हेन्सी रिझोल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ चे नियम ६ अन्वये)

अपोलो सोयुझ इलेक्ट्रीकल्स प्रायव्हेट लिमिटेड, सीआयएन-यु३११००एमएच१९९७पीटीसी१०६४५६ च्या धनकोंचे लक्ष वेधण्याकरिता

आवश्यक तपशिल

१	कॉर्पोरेट ऋणकोचे नाव	**अपोलो सोयुझ इलेक्ट्रीकल्स प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट ऋणकोची स्थापना तारीख	१०.०३.१९९७
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणको स्थापना/नोंदणीकरण झाले आहे	कंपनी निबंधक, महाराष्ट्र, मुंबई
४	कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्रमांक /मर्यादित दायित्व ओळख क्रमांक	यु३११००एमएच१९९७पीटीसी१०६४५६
५	कॉर्पोरेट ऋणकोचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	ईएल-७४/७५, इलेक्ट्रॉनिक झोन महापे, नवी मुंबई-४००७०१.
६	कॉर्पोरेट ऋणकोंच्या संदर्भात दिवाळखोरी प्रारंभ तारीख	दिनांक ०४.०८.२०२१ रोजी प्राप्त एनसीएलटी वेबसाईटवर असलेले एनसीएलटी आदेशात १२.०७.२०२१ ही अपतदारी प्रारंभ तारीख आहे. प्रमाणित प्रत अद्यापी प्राप्त करणे शेष आहे. (एनसीएलटी, मुंबई न्यायपीठद्वारे दिनांक १२.०७.२०२१ रोजी पारीत आदेश)
७	दिवाळखोरी ठराव प्रक्रिया समाप्तीची अंदाजित तारीख	०८.०१.२०२२
८	अंतरिम ठराव प्राधिकारी म्हणून कार्यरत अपतदारी अधिकाऱ्याचे नाव व नोंदणी क्रमांक	**श्री. संजय कुमार ललित** आयबीबीआय नोंदणी क्र. आयबीबीआय/आयपीए-००२/आयपी-एन००७६०/२०१८-२०१९/१२३७०
९	नोंदणीकृत पत्ता	२०७, युनायटेड बिझनेस पार्क, २रा मजला, ओल्ड पासपोर्ट ऑफिसच्या मागे, रोड क्र.११, वागळे इस्टेट, ठाणे (पश्चिम), मुंबई-४००६०४. **ई-मेल:** jupiter.legal@yahoo.in
१०	अंतरिम ठराव प्राधिकाऱ्याचे पत्रव्यवहाराचा पत्ता	२०७, युनायटेड बिझनेस पार्क, २रा मजला, ओल्ड पासपोर्ट ऑफिसच्या मागे, रोड क्र.११, वागळे इस्टेट, ठाणे (पश्चिम), मुंबई-४००६०४. **ई-मेल:** sanjay@jupiterlegal.in
११	दावा सादर करण्याची अंतिम तारीख	१८.०८.२०२१
१२	अंतरिम ठराव प्राधिकाऱ्याद्वारे दिलेले कलम २१ चे उपकलम (६ए) चे नियम (बी) अंतर्गत धनकोंचे वर्ग, काही असल्यास	उपलब्ध नाही
१३	वर्गाप्रमाणे धनकोंचे अधिकृत प्रतिनिधी म्हणून कार्यरत पतदारी अधिकाऱ्याचे नाव (प्रत्येक वर्गाकरिता तीन नावे)	उपलब्ध नाही
१४	अ) आवश्यक नमुना व ब) अधिकृत प्रतिनिधींचे तपशिल उपलब्ध असल्याचे पत्ता	वेबलिंक: https://ibbi.gov.in/home/downloads प्राधिकृत अधिकाऱ्याचे तपशील: लागू नाही.

येथे सूचना देण्यात येत आहे की, दिनांक १२.०७.२०२१ रोजी सीपी (आयबी) ३४८४/एमबी/सी-२/२०१९ मधील **अपोलो सोयुझ इलेक्ट्रीकल्स प्रायव्हेट लिमिटेड**च्या कॉर्पोरेट अपतदारी ठराव प्रक्रियेचे प्रारंभ आदेश राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई न्यायपीठाने दिला आहे तो दिनांक ०४.०८.२०२१ रोजी एनसीएलटी वेबसाईटवर एनसीएलटी आदेश प्राप्त झाला आहे. प्रमाणित प्रत अद्यापी शेष आहे (दिनांक १२.०७.२०२१ रोजी सीपी (आयबी) ३४८४/एमबी/सी-२/२०१९ मधील एनसीएलटी, मुंबई न्यायपीठ आदेश).

अपोलो सोयुझ इलेक्ट्रीकल्स प्रायव्हेट लिमिटेडच्या धनकोंना येथे कळविण्यात येत आहे की, बाब क्र.१० मध्ये नमूद पत्त्यावर अंतरिम ठराव प्राधिकाऱ्याकडे १८.०८.२०२१ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करावे.

आर्थिक धनकोंनी त्यांचे दाव्याचे पुरावे फक्त विद्युत स्वरूपातच सादर करावेत. कार्यचालक भागधारकांना तसेच कामगार व कर्मचारी यांनी त्यांच्या दाव्याचे पुरावे व्यक्तिश:, टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत.

वरील टीप १२ समोर नमुद श्रेणीसंबंधित वित्तीय धनकोंनी नमुना सीएमधील श्रेणीचे अधिकृत प्रतिनिधी म्हणून कार्यरत टीप क्र.१३ समोर नमुद तीन अपतदारी प्राधिकाऱ्यांपैकी एकाकडून अधिकृत प्रतिनिधी म्हणून निवड दर्शवावी.

दाव्याचे चूकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

अंतरिम ठराव प्राधिकाऱ्याचे नाव स्वाक्षरी: संजय कुमार ललित
दिनांक व ठिकाण: ०५.०८.२०२१, मुंबई